

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) NO.1406/2019

In the matter of :

A.Balakrishana

Appellant

Vs

Kotak Mahindra Bank Ltd & Anr

Respondent

Mr. Gautam Singh, Advocate for Appellant.

Mr. Sanjay Bhatt, Advocate for R1.

ORDER

(THROUGH VIRTUAL MODE)

17.08.2020- The Learned Counsel for the Appellant seeks time to file Rejoinder within three days from today. Accordingly, Learned Counsel for the Appellant is granted three days' time to file 'Rejoinder'. The said 'Rejoinder' is to be filed before the office of the Registry and the copy of the said 'Rejoinder' may be served to the other side well in advance/three days before the next date of hearing. The Registry is directed to list the matter on **3rd September, 2020.**

**(Justice Venugopal M)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

Bm/manu